## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2018 AT 10.30 AM		
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL		
APPLICATION NUMBER	: CA/55/IB/18	
PETITION NUMBER	: TCP/225/ (IB)/2017	
NAME OF THE PETITIONER(S)	: ARUPPUKOTTAI SRI JAYAVILAS LTD	
NAME OF THE RESPONDENT(S)	: KARPAGAM SPINNERS PVT LTD	
UNDER SECTION	: 433 (e)(f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		
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K. GUNNASERAN	EPF Organi	The w
19. Ray ESU	ESE Corporations EPF Organia ARFC, EPFO	Jane 3,18
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D. VIKRAM RAJ Corporate Delotor (CD)

counsel for o.c.

Deepall for Adv. B. Dhanas

## ORDER

RP in person present. Counsel for ESIC present. Counsel for EPFO present. Counsel for Corporate Debtor present. Counsel for Operational Creditor present. The RP and the Counsel for Corporate Debtor are directed to supply the relevant documents/information to the Counsel for ESIC and EPFO within 2 days. Thereafter, the Counsels for ESIC and EPFO shall file the reply before next date of hearing by providing a copy to the RP and to the Counsel for Operational Creditor. The RP is directed to file a detailed report about the steps that were taken during the period of CIR process to protect the property of the Corporate Debtor. The RP has submitted that some of the movable and the machineries of the Corporate Debtor are missing for which a thorough investigation is required by the Investigating Authority. On this issue the RP is directed to place before this authority an FIR, which could be forwarded to the concerned Police Station for investigation with regard to the missing properties of the Corporate Debtor.

The RP is directed to provide the copies of the minutes of the meetings to the Counsel for the Operational Creditor. Put up on 20.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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